



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ४१(३)]

बुधवार, जुलै २२, २०२६/आषाढ ३१, शके १९४८

[पृष्ठ २, किंमत : रुपये २७.००]

असाधारण क्रमांक १०६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Commission for Scheduled Castes (Amendment) Act, 2026, (Mah. Act No. XXXVII of 2026), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVII OF 2026.

(First Published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 22nd July 2026.)

An Act to amend the Maharashtra State Commission for
Scheduled Castes Act, 2025.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that
circumstances existed which rendered it necessary for him to take immediate
action to amend the Maharashtra State Commission for Scheduled Castes Act,
2025, for the purposes hereinafter appearing ; and, therefore, promulgated the
Maharashtra State Commission for Scheduled Castes (Amendment) Ordinance,
2026 on the 25th May 2026;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of
the State Legislature; it is hereby enacted in the Seventy-seventh Year of the
Republic of India as follows :—

(१)

Short title and
commencement.

1. (1) This Act may be called the Maharashtra State Commission for Scheduled Castes (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 25th May 2026.

Amendment
of section 2 of
Mah. XXXVII
of 2025.

2. In section 2 of the Maharashtra State Commission for Scheduled Castes Act, 2025 (hereinafter referred to as “the principal Act”), in clause (b), after the word “Chairperson” the word “, Vice-Chairperson” shall be inserted.

Mah.
XXXVII
of 2025.

Amendment
of section 3 of
Mah. XXXVII
of 2025.

3. In section 3 of the principal Act, in sub-section (2), after clause (a), the following clause shall be inserted, namely :—

“(a-1) a Vice-Chairperson, who shall be nominated from amongst the members;”.

Repeal of
Mah. Ord. III
of 2026 and
saving.

4. (1) The Maharashtra State Commission for Scheduled Castes (Amendment) Ordinance, 2026 is hereby repealed.

Mah.
Ord. III
of 2026.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.